



% 23.07.2009

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Present: Mr. Sanjeev Sabharwal with Mr. M.P. Gupta, Advs. for the appellant.

+CM Appl. No. 8804/2009(exemption)

Allowed, subject to just exceptions.

CM stands disposed of.

CM Appl. No. 8805/2009

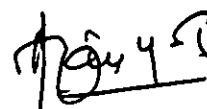
For the reasons stated in this application, delay in refiling the appeal is condoned.

CM is disposed of.

ITA No. 759/2009

Since the tax effect in this case is less than Rs. 4 Lakhs, we are not inclined to entertain this appeal.

Accordingly, the appeal is dismissed.

  
A.K. SIKRI, J.

  
VALMIKI J. MEHTA, J.

July 23, 2009  
pmc